Period	Towt	Seater	Hawker	Drivers
1	2	3	4	5
1.1.90 to 15.8.90	399	131	273	97

(c) Special drives are launched by police from time to time.

Demand for Separate District of Islampur Sub-Division

- 4933. SHRI INDER JIT: Will the Minister of HOME AFFAIRS be pleased to refer to the Bihar and West Bengal (Transfer of Territories) Act, 1956 and state:
- (a) whether the portion of Kishanganj Sub-Division transferred from Bihar to West Bengal was ever made part of Darjeeling District as provided for in clause 3(3) of the above Act
- (b) if so, when it was transferred to the West Dinajpur District of West Bengal and the circumstances leading thereto;
- (c) whether the local people of this area (now known as Islampur Sub-Division) have been demand that it be made a separate District; and
- (d) if so, the reaction of Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) According to Section 3(3) of the Bihar and West Bengal (Transfer of Territories) Act, 1956, the portion of Kishanganj Sub-Division of Purnea District of Bihar, as described in Section 3(1) (a) of that Act formed part of Darjeeling District of West Bengal as from the appointed day, viz. 1st November, 1956.

(b) to (d). Reorganisation of districts and formation of new districts in a State are within the power of the State Government. In this connection, attention to invited to section 3(4) of the said Act.

[English]

Linguistic and Cultural Identity of Inhabitants of Kishanganj Sub Division in West Bengal

- 4934. SHRI INDER JIT: Will the Minister of HOME AFFAIRS be pleased to refer to the recommendations made in pare 653 of States Reorganisation Commission Report (1955) and the Report of the Joint Committee on the Bihar and West Bengal (transfer of Territories) Bill, 1956 and state:
- (a) whether the present West Bengal government has faithfully implemented in letter and spirit the solemn assurances given by the then Chief Minister of the State in 1956 for the maintenance of the linguistic and cultural identity of the inhabitants of the area of the Kishanganj Sub-division transferred from Bihar to West Bengal and for avoidance of resettlement of any displaced persons there;
- (b) whether the people of the area transferred to West Bengal are restive over the non-fulfilment of the solemn assurances and have sought the intervention of the Union Government through their chosen representatives to seek justice and fair play; and
 - (c) the steps proposed to be taken by

the Union Government to safeguard the cultural and linguistic identity of the people in accordance with its solemn commitment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (c). Information is being collected and will be laid on the table of the House.

Corruption Charges Against Police Officers on Deputation and Posted in Hoshiarpur

4935. SHRI KAMAL CHAUDHRY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number and particulars of officers of the rank of S.P. and above posted in Hoshiarpur district, Punjab who have been on deputation from other cadre of service like CRPF.
- (b) the number of them who have been facing charges of corruption;
- (c) whether Government propose to revert them to their parent organisations; and
 - (d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (d). Information in this regard is awaited from the Government of Punjab.

Imposition of Curfew in Srinagar

4936. SHRI A.K. A. ABDUL SAMAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of days on which the city of Srinagar in Jammu and Kashmir has been

fully free of curfew during the period 1 January to 30 June, 1990;

- (b) the longest period of continuous curfew in a locality of Srinagar during this period:
- (c) the average number of hours per day during this period that Srinagar has been partially under curfew;
- (d) whether any complaints have been received by the authorities regarding the difficulties faced by the civil population; and
 - (e) if so, the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SUBODH KANT SAHAY): (a) to (e). The information is awaited from the State Government.

[Translation]

Development of Fishery In Rajasthan

4937, SHRIGULAB CHAND KATARIA: Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government have any proposal for the development of fisheries in Udaipur division (Rajasthan) which has nano important place in India so far as sweet water lake fish are concerned:
 - (b) if so, the details thereof; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI NITISH KUMAR): (a) to (c). In Rajasthan, including its Udaipur Division, the following Centrally Sponsored Schemes are in operation;-